

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
(IB)-89(ND)2018
IA-973/2023, IA-5761/2022

IN THE MATTER OF:

M/s. Gozoop Online Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Om Pizzas and Eats India Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 02.03.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Hari Babu Thota, Liquidator in IA 973/2023

For the Respondent :

ORDER

IA-973/2023, IA-5761/2022: The affidavit stated to have been filed in terms of the order dated 13.02.2023 is not on record. Ld. Counsel for the Applicant in IA-973/2023 is directed to make it sure that the same is uploaded within 3 days. In the event of the failure of the Ld. Counsel for the Applicant to upload the affidavit as above the IA-5761/2022 shall be dismissed for want of prosecution.

List on 24.04.2023.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)